

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 06.09.2022

Appeal No. 404 of 2022

JMD Ventures Limited and Ors. ...Appellants

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vinay Chauhan, Advocate with Mr. Harish Khedkar and Ms. Dhvani Asher, Advocates i/b Vis Legis Law Practice for the Appellants.

Mr. Abhiraj Arora, Advocate with Mr. Deepanshu Agarwal and Mr. Shourya Tanay, Advocate i/b ELP for the Respondent.

ORDER:

1. Three weeks' time is allowed to the appellants to file rejoinder. List on October 13, 2022.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of

this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M. T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

06.09.2022
PK